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BENCH-II

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

C.P No.262/KB/2018

Present: Hon'ble Member (J), Shri M.B. Gosavi

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 6THAUGUST, 2018, 10:30 A.M

Name of the Company		Atsushi Kogahara & Ors -Vs- Khouse Food India Pvt Ltd & Ors	
Under Section		241/242	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. CS. ROHIT KUMAR KESHRE } PETITIONER. Rohit Keshre
(PCS) } 06/08/18

2. CS DEEPAK KUMAR KHAITAN R1 Khaitan
P.C.S. }
PRACTISING COMPANY SECRETARY 06/08/18

3. CS RAKHI DASGUPTA (ACS) R3
PRACTISING COMPANY SECRETARY Dasgupta
06/08/18

120. 06-08-2018 – CP No. 262/KB/2018 – Atsushi Kogahara & Ors Vs. Khouse Food India Pvt. Ltd. & Ors.

O R D E R

The Ld. PCS for the Petitioner appeared. The Ld. PCS for the Respondent No. 1 and the Respondent No. 3 also appeared.

The Ld. PCS for the Respondent No.1 submitted that some pages in the Petition are missing which have not been served to him due to which he could not file the reply.

The Ld. PCS for the Petitioner submitted that the missing pages have already been submitted to this Tribunal by Affidavit dated 12th February, 2018. A copy of the same is furnished to the representative of the Respondent No. 1.

The Petitioner is directed to serve copies of the missing pages of the Petition to other Respondents also.

Now the Respondents are called upon to file reply to the main Petition.

The Ld. PCS for the Respondent No.1 also pointed out that Order dated 14-06-2018 does not find place in the record but it is available on the web site.

The Court Officer is directed to trace the original order and place the same before this Bench on or before the next date and thereafter, further arguments of the Parties to be considered.

The matter to come up for further consideration on 07-09-2018.

The interim order, if any, shall continue till the next date of hearing.

Sd

(MADAN B GOSAVI)
MEMBER(JUDICIAL)